

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.117/(MAH)/2014
CA No.

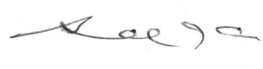

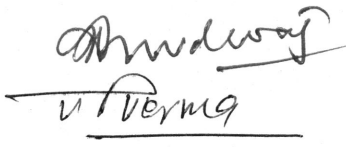
CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.02.2017

NAME OF THE PARTIES: Mr. Sunil Dubey
V/s.
M/s. Brand Connect Communication (India) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Dr. S. K. Jain	PCS for Petitioner	
2	PCS Sujit Indore	PCS for R-2 & R-4	
3	M. S. Bhargava also V.P. VERMA	Adv. for R-3	

ORDER

**T.C.P. NO. 01/397, 398/NCLT/MB/2015 & T.C.P. NO. 117/397,
398/NCLT/MB/2014.**

1. Ld. Representatives of both the sides are present.
2. As per the statements of Ld. Counsel of both the sides, pleadings are not yet complete and they want to file Reply / Rejoinders,
3. From the side of Yes Bank, Ld. Representative has objected the impleadment of Yes Bank in C.P. No.01/2015. This legal issue shall be heard on the next date of hearing.

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

T.C.P. NO. 01/397, 398/NCLT/MB/2015 & T.C.P. NO. 117/397, 398/NCLT/MB/2014.

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3. As per the consent of both the sides, matter is adjourned to **16th March, 2017**. Communicated to both the sides.

Dated: 15th February, 2017

Sd/-

M.K. Shrawat
Member (Judicial)